



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
O.A. No.060/00120/2019

Chandigarh, this the 06th of March, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Chandra Pal, son of Late Shri Shankar Singh, aged around 59 years, R/o House # 600, Sector 32-A, Chandigarh – 160047, presently posted as Director, Punjab/Haryana and Chandigarh GDC (Group A)

....Applicant

(BY: None)

Versus

1. Union of India through its Secretary, Ministry of Science and Technology, Department of Science and Technology, Technology Bhawan, New Mehrauli Road, New Delhi – 110016.
2. Surveyor General, Survey of India, Hathi Barkala Estate, Post Box No. 37, Dehradun, Uttrakhand- 248001

... .Respondents

(BY: MR. V.K. Arya, ADVOCATE for Mr. Mukesh Kaushik)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Learned counsel for the respondents submitted that the applicant has since died and despite grant of two opportunities, his LRs have not been brought on record.
2. Considering non-prosecution and non-appearance on behalf of the LRs, the O.A. is dismissed in default. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 06.03.2020

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